

State Vs. Rajan @ Mundan
FIR No. 206/2011
SC No. 28243/2016
PS : Subzi Mandi
U/s: 302 IPC

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

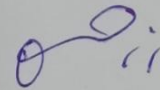
Present Mr. Virender Singh, Ld. Addl. PP for the State.

Accused produced from JC through V/C.

Ms. Sadhna Bhatia, Ld. Amicus Curiae for accused.

Vide separate judgement of even date, the accused is acquitted. He is directed to furnish the bail bond to the tune of Rs.10,000/- in compliance of Section 437 A CrPC at the earliest. Accused is in JC, he be released, if not required in any other case, on furnishing of bail bond as mentioned above. Copy of order be sent to jail superintendent immediately to be supplied to accused. Copy of order be also uploaded on the official website of District Courts.

File be consigned to record room.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
11.08.2020.

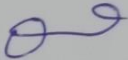
FIR No. 151/13
PS: Maurice Nagar
State Vs. Ravinder Negi

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Wasim Khan, Ld. Counsel for all 3 accused.

At request, put up DE, on 16.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

FIR No. 388/11
PS: Burari
U/s: 395/397 IPC
Mehrazuddin @ Moni Vs. State

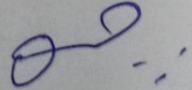
11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Mehrazuddin @ Moni.

1. This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused Mehrazuddin @ Moni, seeking regular bail. Reply filed by the IO.
2. Arguments on the bail application heard.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He further submits that earlier applicant was on bail, however, due to miscommunication of date, he could not appear in the court and declared proclaimed offender vide order dated 01.06.2017. Thereafter, he was arrested on 23.05.2019 and since then he is in custody. He further submits that both the public witnesses have been examined and cross examined, therefore, no purpose shall be served by keeping the applicant behind bars.
4. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He was declared proclaimed offender in the year 2017 and for continuous two years, he did not appear in the court due to which the trial got struck. He also submits that on the directions of the court, the IO has filed the verification report of address of the applicant and his address is not found to be

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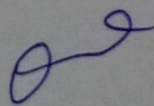


FIR No. 388/11
PS: Burari
U/s: 395/397 IPC
Mehrazuddin @ Moni Vs. State

permanent.

5. I have considered the arguments advanced by Ld. APP & Ld. Counsel for applicant and perused the record. Total 4 accused are involved in the present case, out of whom one of the accused Saizuddin has expired, other two accused are on bail and the applicant Mehrazuddin is running in custody. File shows that vide order dated 01.06.2017, applicant was declared proclaimed offender and was arrested on 23.05.2019. Thereafter, he filed the bail application which vide order dated 30.01.2020, was dismissed by this court. Since dismissal of earlier bail application, no change of circumstance is pointed out by Ld. Counsel to admit the applicant on bail.

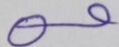
6. At this stage, the conduct of the applicant is also relevant to be taken into account. The applicant filed the present bail application by mentioning his address of Chandni Mahal, Delhi. Yesterday i.e. 10.08.2020, the present bail application was taken up and IO was directed to verify the address of Chandni Mahal of the applicant. Immediately after passing the directions by the court to the IO to verify the address of Chandni Mahal, the applicant furnished his other address of Sunder Nagri, Delhi, from where also the report is received that it is a rented accommodation on which applicant's mother and sister are residing from last 2 months. It is apparent that applicant tried to mislead the court by mentioning his address of Chandni Mahal from where the report has already come on record, during the proceedings u/s 82/83 Cr.PC, that applicant and his family have left the said address long back. Immediately when the court directed the IO to verify



FIR No. 388/11
PS: Burari
U/s: 395/397 IPC
Mehrazuddin @ Moni Vs. State

the address of Chandni Mahal, he (applicant) furnished his fresh address of Sunder Nagri and on this address also, his mother and sister are residing only from last two months as tenant. The purpose of bail is to secure the presence of the accused during trial but in this case considering the previous conduct of the applicant and also considering that now also he tried to mislead the court by mentioning his address of Chandni Mahal which was left by him and his family long back, the court is not satisfied that applicant if enlarged on bail will appear during trial, hence, at this stage, no ground for bail is made out. The present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant's counsel.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

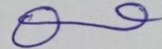
FIR No. 20/11
PS: Hauz Qazi
State Vs. Anwar @ Akash

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused Anwar.
Accused Shokat Sheikh is already PO.

Put up for final arguments on 27.08.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

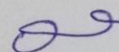
FIR No. 79/12
PS: Lahori Gate
State Vs. Shiv Swaroop

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused persons.

Put up for final arguments on 28.08.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

CR No. 770/19
Shashi Sharma & Anr. Vs. State

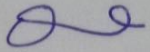
11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ms. Garima, Ld. Proxy counsel for revisionists.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Proxy counsel submits that main counsel needs time to address arguments.

At request, put up for arguments on revision petition, on 08.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

CR No. 769/19
Rajesh Sharma & Anr. Vs. State

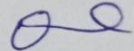
11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ms. Garima, Ld. Proxy counsel for revisionists.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Proxy counsel submits that main counsel needs time to address arguments.

At request, put up for arguments on revision petition, on 08.09.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

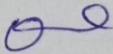
CR No. 688/19
Dharamvir Sharma Vs. State

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.
 Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on 17.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

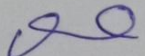
CA No. 176/19
Ajay Gupta Vs. Shailendra Verma

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None.

Put up for arguments on 14.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

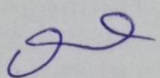
FIR No. 141/10
PS: Kamla Market
State Vs. Javed Etc.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for DE on 17.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

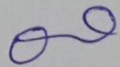
CC No. 427/19
State Vs. Bijender Singh & Ors.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up on 05.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

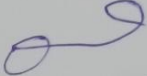
CC No. 274/19
State Vs. Ashok Kumar & Ors.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up on 05.10.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020


FIR No. 74/18
PS: Crime Branch (Central)
State Vs. Bijender Singh

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 05.10.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

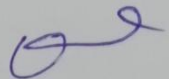
FIR No. 182/17
PS: Subzi Mandi
State Vs. Raj Kumar @ Raju

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Rajesh Aggarwal, Ld. Counsel for accused.

At request, put up for PE on 19.10.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

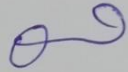
FIR No. 115/13
PS: Sadar Bazar
State Vs. Raj Kumar Jain etc.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 21.09.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

CR No. 02/16
SEBI Vs. Websity Infosys Ltd.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. J. Srinivasan, AGM of complainant alongwith proxy counsel Ms.
Shruti Gupta.
None for accused.

Put up for PE on 29.09.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020

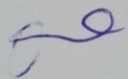
CA No. 87/20
State Vs. Saurav Kumar & Ors.

11.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State/appellant.
None for respondent.

Put up on 11.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
11.08.2020